

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE(HQs): DELHI

CIRCULAR

In compliance of directions of Hon'ble High Court of Delhi passed in Writ petition (Civil) No.6082/2019 titled "**Karan S. Thukral Vs. District & Sessions Judge & Ors.**" dated 04.01.2024 and Minutes of Meeting dated 22.01.2024 regarding implementation of directions contained therein, the following directions are issued for immediate compliance :

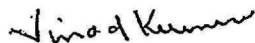
- 1) In an ordinary circumstance, no court of Central and West Districts shall accept the filing of any Written Statement/Rejoinder/Misc. Application/ Document or other Interim Application in any pending cases/decided cases.
- 2) The filing of Written Statement/Rejoinder/Misc.Application/Document shall be entertained at Centralised Filing Counters i.e e-Sewa & Suvidha Kendra, Tis Hazari Courts, Delhi during all the working days from 09:30 am to 04:00 pm precluding lunch break from 01:30 pm to 02:00 pm. All the said Written Statement/Rejoinder/Misc.Application/ Document shall be sent to the Ahlmad of Court concerned on the immediate next working day till 11:30 am.
- 3) While filing of Written Statement/Rejoinder/Misc.Application/ Document or other Interim Application etc. at Filing Counter, it will be ensured by the concerned official/s at Filing Counter that it shall contain all the relevant information about the case such as Case Information Format, Party Names, Pagination, Index, Name of the Court, Case Number, Next Date of Hearing/Date of Decision (as the case may be) with mobile number and e-mail ID of the Advocate/Litigant along with the proof of advance service of the same to the other party/parties, where it is applicable. It shall be mandatorily to file index alongwith the documents.
- 4) On receiving the Misc. Application or any other Interim Application (urgent as well as non-urgent) in pending/decided cases, the Filing Counter shall forthwith register it in the "IA module of CIS".
- 5) An Acknowledgement shall be sent through e-mail in respect of matters mentioned at serial no.3 & 4 above. However in case of Written Statement/Rejoinder/Document, the acknowledgment can be given in the manner of endorsing/affixing stamps (with entry number of Register) on copy of the Applicant.

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- 6) On receiving Written Statement/Rejoinder/Document in pending case, the Filing Counter shall enter the details of the same in the Register with the following details:-
Serial Number, Date, CNR Number, Case Number, Party Name, Pending/Decided, Name of Court to which the same is being sent.
- 7) On receipt of Interlocutory Application in decided cases, it should be checked and ensured whether the court, which had disposed of the main case, has been abolished or not. In case of abolished court, IA should not be entered in CIS and shall be dealt with in manner as prescribed in serial number 6.
- 8) The officials posted at filing counters of e-Sewa & Suvidha Kendra shall send all the Written Statement/IA/reply endorsing thereon the acknowledgment number to the Ahlmad of the concerned court.

Note: However in the case of exceptional circumstances of urgency, the concerned court shall have the power to allow the party to file Written Statement/Rejoinder/IA/reply to the application in the court itself.


(VINOD KUMAR)

Principal District & Sessions Judge(West)

5970-6170

No...../eSK/thc/2024



(NAROTTAM KAUSHAL)

Principal District & Sessions Judge (HQs)

Dated : 31 JAN 2024

Copy forwarded to:-

1. The Registrar General, Hon'ble High Court of Delhi for information.
2. Ld. Principal Judge, Family Courts (Central & West) for information and necessary action.
3. Ld. Chairman (IT & Digitization), Central Computer Committee, Tis Hazari Courts, Delhi for information.
4. All the Judicial Officers, (Central & West District), Tis Hazari Courts, Delhi for information and necessary action.
5. The Secretary, Delhi Bar Association, Tis Hazari, Delhi.
6. Branch Incharges(Central & West) -Filing Section (Ld. Principal District & Sessions Judge, Ld.SCJ-cum-RC, Ld.CMM & Family Courts).
7. Branch Incharges -Computer Branch and IT Cell for information.
8. PS to Principal District & Sessions Judge (HQs) and West District, Tis Hazari Courts, Delhi.
9. Website Committee, Tis Hazari Courts with the request to upload the same on the website.


Officer Incharge
e-Sewa & Suvidha Kendra
Tis Hazari Courts, Delhi